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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 157/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

Name of the Company: Sandipbhai Bhagwatibhai Parel & Anr.
V/s.
Cure Life Care Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Urvesh K Gor for Vishwas K Shah	Advocate	Respondent	Urvesh K Gor
2.	DHIREN R. DAVE	PCS	Petitioners	12

ORDER

Learned PCS Mr. Dhiren Dave present for Financial Creditor/Petitioners. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Respondent counsel requested for time on the ground that his counsel is engaged in Hon'ble Supreme Court.

List the matter on 13.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**